

[श्री बाल्मीकी]

सरकार और समाज को चाहिए कि बदलते हुए समय के साथ अपने मिजाज को बदले और अपनी मनोवृत्ति को बदले। आज हमारे अन्दर चेतना और शक्ति पैदा हो रही है। अब कोई बात ग्रहसान पर नहीं है। इन शब्दों के साथ मैं अपने प्रस्ताव को वेदना के साथ वापस लेने की इजाजत चाहता हूँ। अन्त में मैं महात्मा गांधी, महर्षि दयानन्द सरस्वती, भगवान बुद्ध और उन सब साधू सन्तों व महात्माओं को जिन्होंने हमारे प्रति समवेदना प्रकट की है, तथा डा० अम्बेडकर और खास तौर से बाबू जगजीवन राम जी के प्रति, जो आज हमारे विचारों का प्रतिनिधित्व करते हैं, नमस्कार करते हुए यह विचार आप के सामने रखता हूँ।

Mr. Deputy-Speaker: I shall put the amendment first.

The question is:

That in the resolution,—

after "development of Scheduled Castes" insert—

"Except one or two such Castes as have been benefited by every kind of facility provided by Government for their political and economic uplift." (2)

The motion was negatived.

Mr. Deputy-Speaker: Has Shri Balmiki the leave of the House to withdraw his Resolution?

The resolution was, by leave, withdrawn

16.55 hrs.

RESOLUTION RE: STRUCTURE OF EDUCATION

Dr. L. M. Singhvi (Jodhpur): Mr. Deputy-Speaker, Sir, I beg to move the Resolution standing in my name:

"This House is of opinion that the

pattern and structure of education should be purposefully recast and reorganised with a view to promote greater educational uniformity and the cause of national integration."

and also the amendments standing in my name.

I have come specially from the Nursing Home to move this resolution standing in my name and also the amendment standing in my name, because the state of education weighs heavily on our conscience.

Shri N. C. Chatterjee (Burdwan): Sir, Dr. Singhvi was very ill and he is not in a fit state of health to continue with the discussion. Will you kindly allow him to have this motion held over till the next day allotted for Private Members' Resolutions and now allow Shri Prakash Vir Shastri to take up his resolution?

Dr. L. M. Singhvi: If this discussion can be protected and continued on the next day, I have no objection to its postponement now.

Mr. Deputy-Speaker: I have no objection to its postponement, if the House agrees with the suggestion for adjournment of this discussion. But it cannot be put for discussion on the next allotted day. It has to be balloted.

Shri N. C. Chatterjee: May I point out that under rule 368 you can suspend the operation of any particular rule with the concurrence of the House?

Dr. L. M. Singhvi: If that rule is suspended then there is no difficulty.

Shri N. C. Chatterjee: I can move for the suspension of this rule

Shri Sheo Narain (Bansi): The hon. Member has already moved his motion. Now it will come up for discussion during the next allotted day.

Shri N. C. Chatterjee: I am only pointing out that the application of rule 30(1), which makes it obligatory that this motion will lapse and shall have to be balloted again, that can be got rid of if you suspend that rule under rule 388. So, with your permission, I could move under rule 388 that the operation of rule 30(1) be suspended with regard to the motion moved by Dr. Singhvi.

Mr. Deputy-Speaker: That can be done only when notice is given and it is circulated to Members. Now most of the members are not here.

Shri N. C. Chatterjee: The rule is very clear. You can dispense with any rule. Rule 388 says:

"Any member may, with the consent of the Speaker, move that any rule may be suspended in its application to a particular motion before the House and if the motion is carried the rule in question shall be suspended for the time being."

Mr. Deputy-Speaker: I am not prepared to suspend the rule.

श्री प्रकाशवीर शास्त्री (विजनीर) : आप को स्मरण होगा कि गोआ के सम्बन्ध में पिछली बार श्री मोनाबने का इसी प्रकार का एक प्रस्ताव था। हाउस की सेंशन से उस को स्थगित कर दिया गया था और दूसरे प्रस्ताव को ले लिया गया था। मेरा मुझाव है कि हाउस की राय ले ली जाए और अगर हाउस सहमत हो तो इस को स्थगित कर दिया जाए।

Mr. Deputy-Speaker: You can move a motion for adjournment. But it has to be balloted.

श्री प्रकाशवीर शास्त्री : चटर्जी साहब पहले ही मोगन कर चुके हैं।

Dr. L. M. Singhvi: If it is a motion for adjournment then all those consequences which you have mentioned

will follow. But here the motion is for the suspension of the rule. Otherwise, this discussion will be lost and will have to get priority in a fresh ballot.

Shri N. C. Chatterjee: Under rule 388, I move:

"That rule 30(1) may be suspended in its application to the resolution moved by Dr. L. M. Singhvi."

श्री प्रकाशवीर शास्त्री : मैं इस का समर्थन करता हूँ।

Mr. Deputy-Speaker: Is it the pleasure of the House that this rule should be suspended in its application to the motion moved by Dr. Singhvi?

Some hon. Members: Yes.

Mr. Deputy-Speaker: All right. That rule is suspended.

Dr. L. M. Singhvi: I take it to mean that the discussion of my resolution will continue on the next day allotted for Private Members' Resolutions.

Mr. Deputy-Speaker: We will now take up the next Resolution standing in the name of Shri Prakash Vir Shastri.

16.58 hrs.

RESOLUTION RE: SESSION OF
 PARLIAMENT AT BANGALORE
 OR HYDERABAD

श्री प्रकाशवीर शास्त्री (विजनीर) : मैं प्रस्ताव करता हूँ कि संसद का एक अधिवेशन दक्षिण भारत में हैदराबाद अथवा बंगलौर में नहीं किया जाए। यह मांग पीछे बहुत दिनों से चली आ रही है। दक्षिण भारत की बहुत सी इस प्रकार की समस्याएँ हैं जिन से हम अब तक अपरिचित हैं। संसद का अधिवेशन देश के एक ही भाग में होता है और इसी कारण से भाषा सम्बन्धी जो कुछ कठिनाइयाँ